

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
(LAW DIVISION)**

**Petition No. 111/MP/2021 along with I.A.No.38/2021**

Subject : Petition under Section 79 of the Electricity Act, 2003 challenging the repeated revisions in energy charges being claimed by NTPC Limited in relation to supply of power from Farakka STPS.

Petitioner : WBSEDCL

Respondent : NTPC

Date of Hearing : **10.10.2023**

Coarm : Shri Jishnu Barua, Chairperson  
Shri I.S. Jha, Member  
Shri Arun Goyal, Member  
Shri Pravas Kumar Singh, Member

Parties Present : Ms. Shefali Tripathi, Advocate, WBSEDCL  
Shri Utkarsh Singh, Advocate, NTPC  
Ms. Sneha, Advocate, NTPC  
Ms. Kritika Khanna, Advocate, NTPC  
Ms. Ashabari, Advocate, NTPC

**Record of Proceedings**

At the outset, the learned counsel for the Petitioner sought time to file its reply to the additional information filed by the Respondent vide affidavit on 23.9.2023. This was accepted by the Commission.

2. Accordingly, the Commission, adjourned the hearing of the petition. Meanwhile, the Respondent is directed to file the following additional information, on affidavit, after serving a copy to the Petitioner, on or before **10.11.2023**:

- a. *Reasons for difference claimed in 'GCV As Received' for Stage I & II w.r.t. Stage III for various months such as August 2015, December 2015, March 2016, April 2016, June 2016, February 2017, June 2018, July 2018, August, 2018, September, 2018 etc., in spite of same blending ratio and landed cost of coal for both stage I & II and Stage III.*
- b. *Reasons for claiming the outcome of the referee sample in favour of the coal company impacted the 'GCV As Received' at the unloading point i.e. measured from the wagon top at the generating station.*
- c. *Reasons along with relevant regulations and supporting documents for claiming a change in opening stock coal impacted the 'GCV As Received' at*

*the unloading point i.e. measured from the wagon top at the generating station.*

- d. *Reasons along with supporting documents such as bills of coal companies, railways, auditor certified documents etc, for revision in each of the parameters i.e. quantity of domestic coal received, the amount paid to the coal company, transportation charges, other charges w.r.t. October 2018 to December 2018.*
- e. *Reasons along with supporting documents such as bills of coal companies, auditor certified documents for revision in the quantity of imported coal received (particularly negative entry to positive entry) and amount paid to the coal company, w.r.t. October 2018 to December 2018.*
- f. *Reasons for claiming Weighted Average 'GCV As Received' of blended coal almost the same as 'GCV As Received' of domestic coal, in spite of imported coal being blended up to 7%, and its impact on landed cost, during the months of April, 2018 to March, 2018. For instance, in August 2018, while the 'GCV As Received' for domestic as 3832 kCal / kg, 'GCV As Received' for imported coal as 4662 kCal / kg, the landed cost of domestic coal as Rs. 3747.36 / MT, landed cost of imported coal as Rs. 7189.90 / MT, the blending ratio of domestic and imported coal as 95.84 :4.16, the weighted average landed blended cost claimed as Rs. 3890.51 / MT (around 1.04 times to domestic coal) but weighted average 'GCV As Received' claimed as 3832 kCal / kg (same as equals to domestic coal).*

3. The Petitioner is permitted to file its replies to the additional information filed by the Respondent, on or before **24.11.2023**, after serving a copy to the Respondent, who may file its response, if any by **4.12.2023**. The parties shall complete their submissions within the due dates mentioned and no extension of time shall be granted for any reason.

4. The Petition along with IA will be listed for hearing on **8.12.2023**.

**By order of the Commission**

**Sd/-**  
(B. Sreekumar)  
Joint Chief (Law)